

On behalf of my Party, I express our condolences and request you, Sir, to convey them to his family. I think there is quite a large number of members of his family as far as I know probably most of them are at this time residing in Bangla Desh. I hope you will convey our condolences and sympathies to them.

**श्री अटल बिहारी वाजपेयी (ग्वालियर) :** अध्यक्ष महोदय, मैं अपने दल की ओर से और अपनी ओर से श्री नौशेर अली के दुखद देहावसान पर शोक प्रकट करता हूँ। मुझे डा० श्यामा प्रसाद मुखर्जी के साथ स्वर्गीय श्री नौशेर अली से कई बार मिलने का मौका मिला था आप ने ठीक ही कहा है कि वह सच्चे अर्थों में राष्ट्रीयवादी थे और उन्होंने साम्प्रदायिक आधार पर देश के विभाजन की कभी स्वीकार नहीं किया। उनके देहावसान में हमारे सांवांजनिक जीवन की क्षति हुई है। कृपया हमारी शोक-सम्बेदना उन के परिवार तक पहुँचा दें।

**MR. SPEAKER :** The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence for a short while.*

### ORAL ANSWERS TO QUESTIONS

\*301. **SHRI ISHWAR CHAUDHRY :** Will the Minister of FINANCE be pleased to state :

(a) whether in view of the rise in prices and late submission of report by the Third Pay Commission, Government propose to give further interim relief to the Central Government employees ; and

(b) if so, when ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** (a) and (b). On the basis of the Second Interim Report of the Pay Commission, further Interim Relief was granted to Central Government Employees with effect from 1st October, 1971 when the 12th-monthly average of the Consumer

Price Index stood at 228. The Commission have stated in that Report that a further review may be called for only when the Index average reaches 238. The 12-monthly average Index for January, 1972, which is the latest available figure, stands at 231.50 only.

The Pay Commission is, however, making every effort to complete their work as early as practicable.

**श्री ईश्वर चौधरी :** अध्यक्ष महोदय, मूल्य वृद्धि पर योजना मन्त्री काफी निन्ता व्यक्त कर चुके हैं और हमारे वित्त मन्त्री एवं प्रधान मन्त्री सब एक स्वर से बोल चुके हैं। सर्व-साधारण को काफी कठिनाई का सामना करना पड़ रहा है। इसमें कोई दो मत नहीं है। तो मैं मन्त्री महोदय से जानना चाहता हूँ कि क्या यह बात सत्य है कि समाचार पत्रों में ये कमीशन की तरफ से यह रिपोर्ट छपी थी कि यह रिपोर्ट 1973 में प्रकाशित कर दी जायगी इस पर मन्त्री महोदय ने सदन के सामने पूरक अनुदानों पर बोलते हुए बताया था कि ऐसी बात नहीं है, जल्दी की जायगी। मैं मन्त्री महोदय से जानना चाहता हूँ कि इसके लिए मापदण्ड क्या है, क्या इसके लिए कोई तारीख निश्चित की है और इस जल्दी की परिभाषा क्या है ?

**SHRI K. R. GANESH :** As for the first part of the question, the Pay Commission themselves have stated that they have not given any Press statement with regard to the report being ready in 1973. In regard to the second part, they have said that they are now doing their level best to see that the report is finalised as early as possible, though they have also indicated that it will not be possible for them to indicate at the moment when the report will be finalised.

**श्री ईश्वर चौधरी :** अध्यक्ष जी, इस सदन में दो तरह की बातें कही गई हैं। यहाँ पर यह भी कहा गया है कि हम बहुत जल्दी रिपोर्ट प्रकाशित करवायेंगे। यह बात तो स्पष्ट है कि मूल्य काफी बढ़ गए हैं और मैं समझता हूँ उनकी गणना सर्वसाधारण की दृष्टि

से नहीं की गई है। मैं यह जानना चाहता हूँ कि इन सारी बातों को दृष्टि में रखते हुए क्या सरकार इस सम्बन्ध में अन्तरिम सहायता देने पर शीघ्रातिशीघ्र महीने दो महीने में विचार करने जा रही है? यदि नहीं तो इसमें उसको क्या दिक्कत है?

**SHRI K. R. GANESH :** There is no such proposal, Sir.

**SHRI A. P. SHARMA :** From the statement of the hon. Minister it is now quite clear that the prices are going up and it is also not clear when the Pay Commission is likely to submit its report. May I know from the hon. Minister whether the Government will be in a position to assure this House that the recommendations of the Pay Commission will be given retrospective effect at least from the date of the appointment of the Pay Commission?

**SHRI K. R. GANESH :** These are matters which the Pay Commission, after due consideration, will themselves indicate—the date of effect of the recommendations.— And only when the report is finalised and given to the Government, the Government will give its due consideration.

**SHRI A. P. SHARMA :** Suppose, the Pay Commission recommends from a particular date, will that be done? *(Interruption)*

**MR. SPEAKER :** He has already made it very clear.

**SHRI S. M. BANERJEE :** It is quite clear from the reply of the hon. Minister that the Pay Commission themselves have contradicted the report and said that they have never said that the report will be published in 1973. So, the implication is that the report will be submitted sometime before 1973. It is quite clear, because not 1973 means before 1973. *(Interruption)* I would like to know whether the hon. Minister is aware that there is growing discontent among the Central Government employees throughout the country because the prices have risen from 228 to 231 in the last two or three months and they are bound to rise further. So, I would like to know

whether efforts will be made by the Government to see that the report of the Pay Commission is Submitted at least before July, 1972, so that the report will be implemented? I ask this because my fear is that a large number of people are retiring at the age of 58 and they will not be benefited by the Pay Commission's recommendations if they are going to be submitted sometime beyond 1972. I would like to have a clear reply from the hon. Minister.

**SHRI K. R. GANESH :** I have already indicated that the Pay Commission, faced with a very large volume of work that they have got, are trying their best to see that the recommendations are placed before the Government as early as is practicable.

In reply to the other questions which the hon. Member has raised, he is aware that only in October last the interim relief was granted. As far as the consumer price index is concerned, it has gone up only by about three points. According to the formula which the Pay Commission is now adopting, a ten-point rise is not there. Therefore, the question of further relief does not arise.

**SHRI S. M. BANERJEE :** My question has not been answered. What I say is that the Pay Commission has said that it will not submit its report in 1973; they have contradicted it. I have asked if the statement is correct. They should have straightway stated that they will submit the report in 1972. I want to know whether any efforts are being made by the Government to see that they submit the report in 1972. That was the first part or the best part of my question. It should be answered.

**MR. SPEAKER :** The Minister may give a categorical answer, yes or no.

**SHRI K. R. GANESH :** The Pay Commission is aware of the views expressed by the hon. Members in this House as well as outside. At the meeting of the Joint Council, this question was raised by the employees' representatives and it was decided that the views of the employees' representatives will be communicated to the Pay Commission.

**SHRI N. K. SANGHI :** Once there is a price-rise by 10 points, then relief is to be given to the Central Government employees. This has created a lot of difficulties to the State Government employees. So, may I know from the hon. Minister if some steps would be taken to discuss this matter with the various Chief Ministers so that a formula is worked out to see that some sort of automatic pay rise is given to the State Government employees also whenever the index goes up by 10 points ?

**MR. SPEAKER :** It is a suggestion for action.

**SHRI JYOTIRMOY BOSU :** The grant of additional dearness allowance depends upon an average rise of ten points as the hon. Minister said. But may I ask the hon. Minister whether it is a fact or not that there were lots of complaints about the method and the procedure adopted to collect the data to formulate the rise in the cost of living, and if so, what steps have been taken to overhaul the machinery which collects the data from the market about the cost of living ?

**SHRI K. R. GANESH :** This also does not arise from the main question. But the fact that the Pay Commission are themselves studying the criteria on which dearness allowance has to be given, whether the criteria should be the same which were adopted by the Gajendragadkar Commission or the Das Commission or whether there should be new criteria on the basis of the various points raised by the employees' organisations, is itself testimony to the fact that they are going into the question. That is why they have been giving interim relief, and they have not given dearness allowance, because the very criteria for the grant of dearness allowance are now being looked into by the pay Commission.

**Indian Airlines flight from Trivandrum to Madras Terminated at Coimbatore**

\*302. **SHRI N. K. SANGHI :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a flight of Indian Airlines from Trivandrum to Madras on the 31st

December, 1971 had to terminate at Coimbatore;

(b) whether the passengers had complained that the pilot was in a state of drunkenness;

(c) whether any enquiry has been made in the matter; and

(d) if so, the outcome thereof ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) On the 30th December, Indian Airlines flight No. IC-504 from Cochin to Madras via Coimbatore and Bangalore was cancelled at Coimbatore.

(b) Yes, Sir.

(c) and (d). Yes, Sir. As a result of the departmental enquiry, the pilot has been directed to show cause why he should not be removed from the service of the Corporation.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष जी, मन्त्री जी ने कहा कि उनको कारण बताओ नोटिस दिया गया है कि उन्हें सेवा से क्यों न अलग कर दिया जाये लेकिन क्या उन्हें तब तक के लिए मोअत्तक भी कर दिया गया है ?

**डा० कर्ण सिंह :** जी हाँ ।

**SHRI R. V SWAMINATHAN :** Apart from the fault of the pilot for which he is now being charge-sheeted, may I know whether the aircraft was in good condition ?

**DR. KARAN SINGH :** The aircraft was perfectly sober.

**पर्यटन विभाग द्वारा दिल्ली में बनाये गये होटल**

\*304. **श्री मूलचन्द्र डागा :** क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) पर्यटन विभाग द्वारा दिल्ली में अब तक बनाये गये प्रत्येक होटल पर कितनी लागत आई है और ये होटल किस-किस तारीख को बनाये गये थे; और